

(15)

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

O.A. NO. 855/88

DECIDED ON : 1.10.1993

Prakash & Ors. ... Applicants

Vs.

Union of India through General Manager, Northern Railway & Ors. ... Respondents

CORAM :

THE HON'BLE MR. C. J. ROY, MEMBER (J)

THE HON'BLE MR. B. K. SINGH, MEMBER (A)

Shri J. C. Singhal, Counsel for Applicants

None for the Respondents

JUDGMENT (ORAL)
(By Hon'ble Mr. C. J. Roy)

In view of the endorsement the learned counsel for the applicants refers to the order dated 18.10.1988 and also the averment made in para 4 of the M.P. filed by the respondents, he wants to seek permission to withdraw the application with liberty to come up again in case the relief is withdrawn from him. The case is dismissed as withdrawn with liberty to approach the Tribunal when the fresh cause of action arises. No orders as to costs.

(B. K. Singh)
Member (A)

(C. J. Roy)
Member (J)